

**Before Shri R.S. Virk, District Judge (RETD.)**  
**appointed to hear objections/representations in the matter of PACL Ltd.**  
**as referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court**  
**passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI.**

**File nos. 318**

**Malkhana Register(MR) No. 7406-16 & 26740-16**

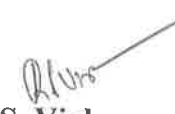
**Objectors : Anil Sharaf & Virender Dhigra**

**Present : None**

**Order:**

1. By way of the objection petition in hand, the applicants seek removal of the land bearing Khasra no. 747(02.64 bhiga) situated at village Hamzapur, Tehsil Behror, Distt. Alwar (Rajasthan) which has been put up by the committee for auction sale on [www.auctionpacl.com](http://www.auctionpacl.com).
2. It is claimed that the objectors Sanjeev Dhingra, Anil Saraf and Balkishan Rathi had entered in to agreement of sale dated 29/07/2014 with Worldwide Technobuild Pvt. Ltd. for an amount of Rs. 1,26,72,000/- but sale deed could not be executed due to stay granted by the court of SDM.
3. After due service of the above named through speed post for 03/01/2018, the clerk named Narander Kumar of the objectors had put in appearance but none appear on their behalf today despite repeated calls.
4. It may be noticed at the outset that the above named ostensible vendor namely Worldwide Technobuild Pvt. Ltd. is subsidiary / associate of PACL Ltd as so entered at Sr.No. 600 of the list appended to the letter dated 21/06/2016 of PACL Ltd addressed to Sh. Rakesh Kumar Singh, the then Nodal Officer of this Committee. Moreover mere agreement of sale does not confer title.
5. In view of the foregoing discussion, the objection petition in hand is liable to be and is hereby dismissed.

**Date : 16/01/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**